

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY FOURTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE MRS JUSTICE SUREPALLI NANDA

WRIT PETITION NO: 38463 OF 2025

Between:

1. P.Raj Varun S/o P.Sasi Bharath (Student Roll No.: 21831A6651),
Aged: 22, R/o.H.No.: 12-1-331/60, Flat no: G-3, Srisai Datta Nivas
Appartments, Dattatreya Colony, AsifNagar, Hyderabad,
Telangana-500028.
2. Balka Viswa S/o Balka Ravinder, Roll No.: 21831A7206), Aged: 22
R/o.H.No. 6-1-167/1, Metpally, Jagitial- 505325
3. Baddam Jahnvi, D/o Baddam Chandra Reddy
Roll No.: 21831A7205, Aged: 22 - R/o.H.No.: Plot no 164, Road no 1,
Shivam hills, Bagh Hayat Nagar, Rangareddy – 501505
4. Emmadi Vamshi Krishna S/o E CHAKRAAaPANI * (Student Roll No.:
21831A0551), Aged: 22 - R/o.H.No.: 7-106/B1 (v) Keshavapatnam,
(M) Shankarapatnam, (D) Karimnagar, pin :505490
5. Julakanti Swarnalatha D/o Shivalingam (Student Roll No.:
21831A0455), Aged: 21 - R/o.H.No.: 1-56/1-1, Manneguda, Pudur,
Vikarabad 501101
6. Battu Vasanth Naik S/o Batty Rambabu (Student Roll No.:
21831A0520), Aged: 22- R/o.H.No.: 11-23-2256/C, Ganesh nagar,
Warangal, (506002), Telangana
7. Chennagani Deekshitha D/o Chennagani Narayana (Student Roll
No.: 21831A0534), Aged: 22 - R/o.H.No.: 9-164, Sai Maruthi nagar
Boduppall Hyderabad 500092.
8. Abhinav Nethi S/o Srikanth Nethi * (Student Roll No.:
21831A0503), Aged: 22- R/o.H.No.: 12-11-1662/1, Jamai Osmania,
Ambernagar, Hyderabad, 500044.
9. Kurahota Sachin S/o Vijay Kumar (Student Roll No.:
21832A6235), Aged: 22 - R/o.H.No.: 9-29, Mancheria, Telangana,
Gosevamandal road (504208)

10. Kavali Rahul Naidu S/o K.Venkata Swamy Student Roll No.: 21831A6230), Aged: 22 - R/o.H.No.: 2-3-603/53/21/25 Patel Nagar, Amberpet, Hyderabad 500013
11. Tulasi D/o Kasna Student Roll No.: 21831A0542, Aged: 22 - R/o.H.No.: 6-69, Ruplathanda, Ragadapa, Thiruraram, Nalgonda 508355
12. Medisetty Shivani D/o Medisetty Prakash, Student Roll No.: 21831A0582), Aged: 22 R/o.H.No.: 14-122/2, Chhadnagar, Rangareddy Distric, Telangana 509216.
13. Vishlavath Shirisha D/o Vishlavath hari, Student Roll No.: 21831A05D7, Aged: 23 - R/o.H.No.: C-407, Ganthidham, Hemajipur, Mahabubnagar, Pincode: 509001
14. Bellampally Niharika D/o Bellampally Madhu, Student Roll No.: 21831A7209, Aged: 22 - R/o.H.No.: 2-61/1, Adharsha nagar, Chennur, Mancheri, Telangana-504201
15. Mohammed Asaduddin S/o Mohammed Ameenuddin * (Student Roll No.: 21831A05C0), Aged: 25 - R/o.H.No.: H-No 5-10/3, Mahakalinagar, Ibrahimpatnam, Ranga Reddy District 501506
16. Gantekampu Sai Nikhil S/o Gantekampu Srinivas * (Student Roll No.: 22835A0508), Aged: 22 - R/o.H.No.: 5-11238/3 Shanthi Nagar Nalgonda 508001
17. Pedda Shruthika D/o Pedda Sudhakar, Student Roll No.: 21831A6247, Aged: 22 R/o.H.No.: 2-2-1103/9/1, Sanjeevaiah nagar Tilak Nagar Hyderabad 500013
18. Gaddam Sumanth Kumar S/o Gaddam Ravi, Student Roll No.: 21831A0552, Aged: 21 - R/o.H.No.: H No 1-11, Shivaji Nagar, choutuppal, Telangana-508252
19. Vishal Nandala S/o Ravi Kumar N, Student Roll No.: 22835A0514, Aged: 22 R/o.H.No.: 6-4-436/4, Bhola kpur, Secunderabad, 500080
20. Kanchanapally Shashivardhan S/o K.Praveen, Student Roll No.: 21831A0584, Aged: 21 R/o.H.No.: Doctors Colony, Road No-1, 500035

21. Maddela Pooja D/o Maddela Ganesh (Student Roll No.: 21831A1228) Aged: 22 - R/o.H.No.: 3/12, Vombay colony, Mailardevpally, Rajendra Nagar, 500077.
22. Muthineni Harshith S/o Muthineni Thirupathi rao (Student Roll No.: 21831A05C4, Aged: 22 - R/o.H.No.: Hno. 1-32, Choutapalli, Akkannapalli, Siddipet District. 505466
23. Chintalakuntla Navadeep S/o Gangadhar, Student Roll No.: 21831A0537, Aged: 22 - R/o.H.No.: 2-106/1, SC-Colony, Thippannapet (505529), Mandal and District, Jagityal.
24. Kannam Uday Kumar S/o K. Rama Swamy, Student Roll No.: 22835A0510, Aged: 22 - R/o.H.No.: 3-38, Ambedkar nagar, Boinpalle, Rajanna Sircilla, 505524.
25. Kaveti Harini D/o Kaveti Murali Mohan (Student Roll No.: 21831A6637), Aged: 22 - R/o.H.No.: 16-1-24/306/a/1, Saidabad colony, Hyderabad, 500059
26. Boggavarapu Vasavi D/o Boggavarapu Subba Ramaiah (Student Roll No.: 21831A0527), Aged: 21 - R/o.H.No.: 6-2-1231/A14/1, VT Colony, Hyderabad Road, Nalgonda 508001
27. Bolli Sai Teja S/o Bolli Balaswamy (Student Roll No.: 21831A6615), Aged: 22 - R/o.H.No.: 3-143/1, Gummadam(v), Pebbair(m), Wanaparthi(d), Telangana, 509104
28. Koppu sravani D/o Koppu babu (Student Roll No.: 21831A0594), Aged: 22 - R/o.H.No.: 7-335/B, Ibrahimpatnam(vill) ibrahimpatnam (Mdl), Rangareddy district-501506
29. Kamatam Dharani D/o Kamatam Srinivas * (Student Roll No.: 21831A1222), Aged: 22 - R/o.H.No.: HNO: 4-9-776/12 Roadno-2 phase-1 Yellareddy colony Hayathnagar Hyderabad- 501505
30. Mekala Vaishali Gopal D/o Mekala Gopal * (Student Roll No.: 21831A05B4), Aged: 22 - R/o.H.No.: 11-3-664/478, Sanjeevapuram, Parsigutta, Secunderabad, Telangana, 500061
31. Budde Rachana D/o Budde Subhash (Student Roll No.: 21831A0529), Aged: 22 - R/o.H.No.: 6-12, Hanuman temple, Saloora Vill Aged:, Bodhan Mandal, Nizamabad
32. Kande Shyam Pranav S/o Kande Ravindar (Student Roll No.:

- 21831A6632), Aged: 21 - R/o.H.No.: 14-2-555, Mittalnagar,
Ramagundam, 505209
33. Katam Ragini D/o Katam Mahendar Goud (Student Roll No.:
21832A6229), Aged: 21 - R/o.H.No.: 3-310a, Sr sailam Highway,
Mannanur, Amrabad, Nagar Kurnool, Telangana, 509201
34. Bayya Maneesha D/o Bayya Gangaiah (Student Roll No.:
21831A6208), Aged: 21 pallavi - R/o.H.No.: 1-13 yadavelly,
Nuthankal, Suryapet
508221
35. Bogam Revanth Kumar S/o Bogam Buchaiah (Student Roll No.:
22835A0504), Aged: 23 - R/o.H.No.: 21-6-119/5 3/D/9,
Pragathinathinar, NTPC Jyothinagar, Peddapalli 505215
36. Godugu Sandhya D/o Godugu Chandrashekhara (Student Roll
No.: 21831A0564), Aged: 22 - R/o.H.No.: 2-184 Nagar Kurnool,
Kalwakurthy, Marchala, Telangana, 509320.
37. Bandi Shanthi Priya D/o Bandi Laxman (Student Roll No.:
22835A0503), Aged: 22 - R/o.H.No.: Plot no 75 Shanthi Nagar
colony Kammaguda Turkayamjal RR dist Telangana 501510
38. Dandlamudi Rashmitha D/o Dandlamudi Ramakrishna (Student
Roll No.: 21831A6213), Aged: 21- R/o.H.No.: 4-218, EWS Colony,
Ghatkesar, Medchal Malkajigiri, Telangana 501301
39. Enagandula Poojitha D/o Venkata Swamy * (Student Roll No.:
22835A0506), Aged: 21 - R/o.H.No.: 6-1, Sundaragiri, Karimnagar,
505467
40. Kondaparthi Nadheera D/o Kondaparthi Narendhar (Student
Roll No.: 21831A6640), Aged: 22 R/o.H.No.: Flat no 306, Lakshmi
Brundhavan appartments, khammam, Telangana , 507163
41. Madire Vijaya Lakshmi D/o Madire Veeraiah, (Student Roll No.:
21831A05A3), Aged: 22 - R/o.H.No.: 4-12, Oglapur, Vagulapur,
Vikarabad, Telangana, 501106
42. Aravind.M S/o M.Balu Nayak (Student Roll No.: 21831A7203) -
, Aged: 21 R/o.H.No.: 4-139, Natevelly(v), Kothakota(M),
Wanaparthi(D) 509104
43. Bandaru Pallavi D/o Bandaru Ravikumar (Student Roll No.:

- 21831A0518),Aged: v21 - R/o.H.No.: H.No : 4-11-
218,Chaitanyapuri Colony,Devarakonda road, Nalgonda, 508001
44. Jakkula Devarani D/o Jakkula Bapu (Student Roll No.:
21831A0573),Aged: 21 - R/o.H.No.: 1-45Kathersala, Chennur,
Mancherial,Telangana, 504201
 45. Chanchalla Manju D/o Ch. Srinivas (Student Roll No.:
21831A0427),Aged: 22- R/o.H.No.: 1-62/1, Prabhat Nagar,
Chaitanyapuri, Hyderabad, Telangana, 500060
 46. Shaik Zabiulla S/o Shaik Vali Basha * (Student Roll No.:
21831A6657) ,Aged:22 - R/o.H.No.: Plot no 15, Prem Nagar,
Champapet, Karmanghat, Rangareddy Distict Telangana 500079
 47. Ch Jagadishwar S/o Chikkudu Sudhakar (Student Roll No.:
21831A0532),Aged: 22 - R/o.H.No.: 247/1 Eedalbavi Amrabad
Nagarkurnool telangana 509201
 48. Mohammed Asif S/o Md Rahamath Pasha (Student Roll No.:
21831A05C1),Aged: 22 - R/o.H.No.: H-no: 11-21-1335, N.T.R Nagar,
Saroor Nagar,Ranga Reddy District, 500074
 49. Somitri Ammanamanchi S/o A.Venkata Ramana Murthy (Student
Roll No.: 21831A6603),Aged: 22 - R/o.H.No.: Flat No.101, 16-2-
751/93/a, Jsmr's Vasavi Darshan Heights, Sai Ganga Colony,
Kalyan Nagar, New Malakpet, Hyderabad, Telangana-500059
 50. Kairamkonda Bhoomika D/o Kairamkonda Govardhan (Student
Roll No.: 21831A1219),Aged: 22 - R/o.H.No.: Sai Ganesh
Residency, Bharath Nagar, LB Nagar, Hyderabad, 500074
 51. Harika Appalabathula D/o A. Kasturi (Student Roll No.:
21831A6606),Aged: 21 - R/o.H.No.: Plot no.29, phase 1, LNR
Colony, Vyushakthi nagar, Nagaram, Medchal Malkajgiri, 500083
 52. Manga Manasa D/o Manga NAGED:sh (Student Roll No.:
22835A0513),Aged: 22 - R/o.H.No.: 3-13/556, Road No-6, Bharat
Nagar Nagar Hyderabad 500074
 53. Thammisetty Amrutha D/o Thammisetty Srinivasa Rao
(Student Roll No.: 21831A6659),Aged: 22 - R/o.H.No.: p/983
Pylon Colony, Nagarjuna Sagar, Nalgonda, Telangana 508202.
 54. Jallapally Sudha D/o Jallapally Srinivas Reddy (Student Roll

- No...: 22835A0509), Aged: 22 - R/o.H.No.: 2-79, Nomula,
Manchal, Ranga
Reddy, Telangana, 501508
55. Maripelli Akshaya D/o Maripelli Yakaiah (Student Roll No...:
21831A05A9), Aged: 21 R/o.H.No.: 6-49/10/a Kanareddy gudem,
Devaruppula, Jangaon, 506302
56. Gande Lokesh S/o Gande Venkanna (Student Roll No...:
21831A6625), Aged: 22 - R/o.H.No.: 4-80, Near Grampanchayat
Gudur, Palakurthi, Jangaon, 506252
57. Alampally Nikhil Kumar S/o Alampally Narayana (Student Roll
No...: 21831A6602), Aged: 21 - R/o.H.No.: 1-81, Manthan Gowrelly,
Yacharam mandal, Ranga Reddy District, Telangana 501509
58. Aerupula Harish S/o Aerupula Ramulu (Student Roll No...:
21831A1201), Aged: 22 - R/o.H.No.: 3-26/C Kharapur, Gundlapally
Mandal, Nalgonda. Pincode (508258)
59. Thokala Sravan S/o Thokala Kistaiah (Student Roll No...:
21831A7262), Aged: 23 - R/o.H.No.: 3-118, Akkapalli, Bellampalli,
Mancherla, Telangana 504251
60. Valugottu Pranav Kumar S/o Valugottu Srinivas (Student Roll
No...: 21831A6660), Aged: 21 - R/o.H.No.: Hno: 21-291/1, College
Road, Mancherla, pin code: 504 208
61. Avula Vijay S/o Avula Yellaiah * (Student Roll No...:
21831A0513), Aged: 22 R/o.H.No.: 3-107, Narsimhapur, Kollapur,
Nagarkurnool-509105
62. Manchala Rishik S/o Manchala Srinivas (Student Roll No...:
21831A6645), Aged: 22 - R/o.H.No.: 3-3-586/7B, Chandra
Nagar, Nizamabad, 503001
63. Kudupudi Sai Vadhana S/o K.V.Subba Rao (Student Roll No...:
21831A7237), Aged: 22 - R/o.H.No.: 6-251/2, Vani Nagar, Chintal,
Jeedimetla, Hyderabad 500054
64. Madagoni Arun Kumar S/o Madagoni Venkatesh (Student Roll
No...: 21831A6644), Aged: 22 - R/o.H.No.: 3-7-210/54, Press
Colony, Mansoorabad, L.B.Nagar, - 500068

65. Gudla Hemanth S/o Gudla Narasimhulu (Student Roll No.: 21831A6626) ,Aged: 23 - R/o.H.No.: H NO 2-46 Rajapur mandal, Thirumalapur villAged:, Mahabub nagar Telangana 509001
66. G Sreekar S/o G Balaswamy (Student Roll No.: 22835A6604),Aged: 22, R/o.H.No.: Hno- 8-89, Kammareddypalli villAged:, Telakapally Mandal, Nagar Kurnool dist, 509385.
67. Mohammad Kamaluddin S/o Mohd.Johni (Student Roll No.: 21831A05B8) ,Aged: 24 - R/o.H.No.: 1-54, Gambhirpur villAged:, Dubbak mandal, Siddipet District 502108
68. Choppadandi Vishnu Vardhan S/o Sattaiah (Student Roll No.: 22835A6602) Aged: 23 ,R/o.H.No.: 4-62, Vill: Kurmapally,(M) Peddapalli, District: Peddapalli, Telangana, 505187
69. Karre Mallesh S/o Karre Chandraiah (Student Roll No.: 21831A6633), Aged: 23 - R/o.H.No.: 2-33, Kansanpally villAged:, Andole Mandal, Sangareddy, dist, 502270
70. Azra Fatima D/o MD. Abdul Jabbar Khan (Student Roll No.: 21831A0514), Aged: 22 - R/o.H.No.: PLOT NO.54 and 55. Vanasthalipuram Opp: SBI ATM, Main Road, Hayathnagar, Rangareddy. Telangana: 500070
71. Bodduri Lohitha D/o Bodduri Raju(LATE) (Student Roll No.: 21831A0526),Aged: 22 - R/o.H.No.: 3-6-671, Street No-10, Near Cafe City, Himayathnagar, Hyderabad, 500029.
72. Mohammad Imran S/o Mohammad AkbarPasha (Student Roll No.: 21831A6237) ,Aged: 22- R/o.H.No.: 1-21/2/D, pregnapur, Gajwel Mandal, Siddipet District, Telangana, 502311
73. Sravya Garimalla D/o Garimalla Rambabu * (Student Roll No.: 21831A6219), Aged: 21 - R/o.H.No.: Hno.67, Turkayamjal, Road No2, Janachaitanya colony, 501510
74. Katta Bharath Prakash, S/o Katta Balaraj, Roll No.: 21831A0588, Aged: 21, R/o.H.No. 3-74, Anajpur, Abdullapurmet, Ranga Reddy District, Telangana- 501512

(All the Petitioners above from 1 -74 are students of Guru Nanak Institution of Technology (GNIT), Ibrahimpatnam, R.R.District)

.....
Petitioners

And

1. The State of Telangana Rep by its Chief Secretary ,
Telangana Secretariat Road, Central Secretariat,
Khairtabad, Hyderabad -500004.
2. The State of Telangana
Rep by its Principal Secretary,
Higher Education Department,
Secretariat Road, Central, Secretariat,
Khairtabad, Hyderabad - 500004.
3. Telangana Counsel for Higher Education
Rep by its Chairman Hyderabad,
Opposite: Mahavir Hospital Masab tank,
Hyderabad-500028.
4. The Vice Chancellor,
Jawahar Nehru Technological University,
Kukatpally, Hyderabad.
5. The Guru Nanak Institutions (GNIT)
Rep by its Chairman and Managing Director
H.S.Saini Ibrahimpatnam, R.R District,
Hyderabad-501506.

.....
Respondents

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondents No.5 in withholding the Petitioners original Certificates as illegal, unjust and violation of principles of natural justice and restrain the institution/Colleges from withholding original certificate due to outstanding amounts for the Government or any including unpaid fees and regulations mentioned under Rule 2(F)(6) and Rule.4 issued by UGC notification vide file No.14-4/2012(CPP-1)in October 2018and Cir. No. JNTUH/DAAA/Students/Fee Reimbursement/2024, Dated 07/03/2024 an violations issued by Respondent No.4 and AITCE Circular F.No1-101/DPG/AITCE/Regulations/2019 dated 29/03/2019 vide letter dated 23-09-2019 and violation of Article.14,19 and 21 of Constitution of India ,Consequently direct the Respondents to issue all the Original Certificates including Long Memo ,Study Conducts ,Transfer Certificate of SSC, Intermediate. All Semesters Memo, Transfer Certificate, Study Conduct, and Bonafide Certificates along Provisional and Consolidated Marks Memos of Engineering are holding with Respondent No.5.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.5 to release forthwith the Petitioners academic certificates and other related documents including SSC, Intermediate, T.C. and Bonafide Certificates to enable the Petitioners to pursue higher studies and for employment or other competitive examinations

Counsel for the Petitioners: SRI Y. V. S S SIVA SARMA

Counsel for the Respondent No.1: GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent Nos.2 and 3: GP FOR HIGHER EDUCATION

**Counsel for the Respondent No.4: SRI MALIPEDDI SRINIVAS REDDY,
SC FOR JNTU**

Counsel for the Respondent No.5: SRI SAI BABU

Counsel for the Respondent No.6:----

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT
HYDERABAD**

THE HON'BLE MRS. JUSTICE SUREPALLI MANI ANDA

WRIT PETITION No.38463 OF 2025

DATED: 24.12.2025

Between:

Sri P.Raj Varun and 73 others

...Petitioners

And

The State of Telangana

Rep by its Chief Secretary,

Telangana Secretariat Road,

Central Secretariat, Khairtabad,

Hyderabad-500004 and Others

... Respondents

ORDER:

**Heard Sri Y.V.S.S. Siva Sarma, learned counsel
appearing on behalf of the petitioners, learned
Government Pleader for General Administration appearing
on behalf of respondent No.1, learned Government
Pleader for Higher Education, appearing on behalf of
respondent Nos.2 and 3, Sri Malipeddi Srinivas Reddy,**

learned Standing Counsel for JNTU appearing on behalf of the respondent No.4 and Sri Sai Babu, learned counsel appearing on behalf of the respondent No.5.

2. The petitioners approached the Court seeking prayer as under:

"...to issue an appropriate Writ, Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondents No.5 in withholding the Petitioners original Certificates as illegal, unjust and violation of principles of natural justice and restrain the institution/Colleges from withholding original certificate due to outstanding amounts for the Government or any including unpaid fees and regulations mentioned under Rule 2(F)(6) and Rule.4 issued by UGC notification vide file No.14-4/2012(CPP-1) in October 2018 and Cir. No. JNTUH/DAAA/Students/Fee Reimbursement/2024, Dated 07/03/2024 an violations issued by Respondent No.4 and AITCE Circular F.No.1-101/DPG/AITCE/Regulations/2019 vide letter dated 23.09.2019 and violation of Article. 14, 19 and 21 of Constitution of India, Consequently direct the Respondents to issue all the Original Certificates including Long Memo, Study Conducts, Transfer Certificate of SSC, Intermediate, all Semesters Memo, Transfer Certificate, Study Conduct, and Bonafide Certificates along Provisional and Consolidated Marks

Memos of Engineering are holding with Respondent No.5 and pass".

3. The case of the petitioners in brief as per the averments made by the petitioners in the affidavit filed by the petitioners in support of the present writ petition is as under:

- i) The Petitioners had studied in Respondent No. 5 College- i.e., the Guru Nanak Institutions (GNI), H.S.Saini Ibrahimpatnam, R.R. District pursuing Engineering under the Government Fee Reimbursement Scheme.
- ii) Upon completion of courses, the petitioners approached the college for collection of Original Certificates including Long Memo, Study Conducts, Transfer Certificate of SSC, Intermediate, all Semesters Memo, Transfer Certificate, Study Conduct, and Bonafide Certificates along with Provisional and Consolidated Marks Memos of Engineering. However, the authorities of Respondent No. 5 college refused to release the certificates on the ground that the Government of Telangana had not yet released the pending fee reimbursement amounts.
- iii) The respondent No.5-College is demanding full payment of fees from students, contrary to AICTE regulations and directions

issued by the Telangana State Council of Higher Education, which clearly prohibit withholding of certificates. Aggrieved by the action of the respondents, the petitioners filed the present writ petition.

4. PERUSED THE RECORD

(A) The letter vide Lr.No.0508/TGCHE/Refund of Originals/2024, dated 05.08.2024 issued by the Telangana Council of Higher Education, Hyderabad addressed to the Registrars of OU, KU, TU, MGU, SU, PU, JNTU, JNAFAU & TMVV is extracted hereunder:

"Sir,

Sub:- TGCHE Withholding of Original Certificates of the Students – Instructions to the Universities/Colleges- Regarding.

Ref:- This office Lr. No. TGCHE/Fee Reimbursement /2024, dt.23.02.2024

While referring to the subject and reference cited that in continuation of earlier letter, it has come to the notice of the Government that **certain private colleges are withholding the original certificates of students on the pretext of not receiving fee reimbursement from the Government.**

Withholding of original certificates will have significant implications for the students, especially when they need to present these documents to join for higher education, applying or joining for jobs and other purposes.

Further, in terms of UGC (Grievance Redressal of students) Regulations 2018, the colleges are barred from withholding or refusing to return any document in the form of certificates of degree, diploma or any other award

or other document deposited with it by a students for the purposes of seeking admission in such institution.

Therefore, I am by direction request the Universities to address/ instruct to all affiliated Private Colleges under its jurisdiction not to insist payment of Tuition Fee from the students who are eligible for fee reimbursement and not to deny issuing original certificates on the pretext of not receiving fee reimbursement from the Government. It is not a healthy practice. Such colleges may be blacklisted and shall not be considered for free reimbursement, which will also affects affiliation of such colleges.

The Colleges shall be directed to follow the instructions of the Government scrupulously and failure in this regard will be viewed seriously and stringent action will be initiated against such colleges."

(B) UGC guidelines, dated 23.04.2007, in particular, paragraph No.2 reads as under:

"2. The Commission is of the view that the Institutions/Universities, by way of retaining the certificate in original, force retention of admitted students which limits the opportunities for the candidates from exercising other options of joining other institutions of their choice. However, it would not be permissible for institutions and Universities to **retain the School/Institution, Leaving Certificate, mark sheet, caste certificate and other documents in original.**"

5. A Division Bench of this Court vide its judgment, dated 24.01.2020 in W.P.No.21137 of 2019 dealing with withholding of original academic qualification certificates of the students observed at paragraph Nos. 29 and 30 as under:-

"29. We are not expressing any opinion on the right of the 3rd respondent-College to recover amounts towards the entire course fee or the bond amount of Rs.3 lakhs from the petitioner / her parent, but we hold that withholding her original academic qualification certificates, is impermissible in law.

30. Therefore, the Writ Petition is allowed; the action of the 3rd respondent-College in not returning the original academic qualification certificates of the petitioner who had discontinued study of M.B.B.S. I year course in the said college, is declared as illegal, arbitrary and violative of Article 14 and 300-A of the Constitution of India; Para no.7(iii) of G.O.MS.No.114, Health, Medical and Family Welfare (C.1) Department, dt.05.07.2017 is declared to be ultra vires the powers of the State Government under the Telangana Educational Institutions (Regulation of Admissions and Prohibition of Capitation Fee) Act, 1983 (Act 5 of 1983); and the 3rd respondent is forthwith directed to return the original academic qualification certificates of the petitioner to her. No costs."

The Division Bench very clearly observed that withholding the original academic qualification certificates of the students is impermissible in law.

6. The High Court of Madras in "K.Palanisamy Vs. Correspondent, Vidya Vikash Matriculation School and Others" of Madurai Bench in WP (MD) 20726 of 2019 decided on 17.10.2019 reported in MANU/TN/6538/2019,

held that certificates of students could not be held back by educational institutions citing financial dues.

7. In the judgment of the High Court of Madras, Madurai Bench in S.Muthukamatchi vs. The Director of Technical Education, Anna University and others in WP(MD) No.14394 of 2012 decided on 18.12.2012 reported in MANU/TN/2168/2012, it is observed as under:

"I would not venture to get into that controversy, namely, whether the College is entitled to collect the balance of fees or not. The main grievance of the petitioner is about the certificates of her daughter. Those certificates are not like fixed deposit receipt on which, banks claim a general lien in terms of Section 171 of the Contract Act. Therefore, the certificates cannot be retained at any rate. Hence, this writ petition is allowed directing the fourth respondent to return all the original Certificates deposited by the petitioner forthwith."

8. In the judgment of the High Court of Delhi in Court on its own Motion Vs. Directorate of Education & Ors. in WP (C) 6658 of 2019 & CM APPL.30816.0 of 2019, dated 11.07.2019, it was held as under:-

"8. There are methods of recovering the outstanding school fees with the school. Even a suit could have been filed by Respondent No.2 upon the parents of the students, which has not been done so far. No such suit has been instituted by Respondent School for the recovery of outstanding fees.

9. In view of these facts, this Court is of the opinion that the School Leaving Certificates cannot be withheld by the respondents."

9. In S.Muthukamatchi vs. The Director of Technical Education, Anna University in W.P.(MD) NO.14394 of 2012, dated 18.12.2012, the Madras High Court at Madurai Bench categorically held that certificates of student is her/his property. College cannot detain the said certificates at any rate. Even if the college has any monetary claim, the rejection of the said certificates is not the method by which the claim can be enforced. There is no lien on the certificates of the students.

10. The Madras High Court in R.Pradeep Raj v. Commissioner, the Directorate of Technical Education reported in 2019 SCC OnLine Mad.9385, and this Court in Kaluri Shiva Sai Teja vs. The State of Telangana in W.P.No.2930 of 2022, dated 24.06.2022 and D.Vaishnavi vs. State of Telangana, represented by its Prinicipal Secretary Health Medical and Family Welfare, Hydeabad in W.P.No.21137 of 2019, dated 24.01.2020 and also the High Court of Andhra Pradesh at Amaravati in Andhra Pradesh Private Unaided Schools Management Association

v. The State of Andhra Pradesh in W.P.No.9606 of 2021, dated 27.10.2021 directed the college concerned authorities to return the certificates and granted liberty to the college to claim fee by availing legal remedies in similar circumstances.

11. Based on the Division Bench Judgment of this Court dated 24.01.2020 passed in W.P.No.21137 of 2019, this Court had allowed W.P.No.34185 of 2023 vide its order dated 03.06.2024 granting identical relief as granted in W.P.No.21137 of 2019.

DISCUSSION AND CONCLUSION:

12. Learned counsel appearing on behalf of the petitioners contends that the subject issue in the present writ petition is squarely covered by the order of this Court, dated 08.10.2025 passed in W.P.No.25952 of 2025, the learned counsel appearing on behalf of the respondent Nos.1 to 4 do not dispute the said submission made by the learned counsel appearing on behalf of the petitioners.

13. Learned counsel appearing for respondent No.5 submits that, upon due verification and after ascertaining whether the petitioners' documents are in the possession

of respondent No.5-institute, the same will be returned to the petitioners.

14. This Court opines that the 5th respondent cannot withhold the petitioners' original certificates such as Long Memo, Study Conducts of SSC, Intermediate, all Semesters Memo, Transfer Certificate, Study Conduct, and Bonafide Certificates along with Provisional and Consolidated Marks Memos of Engineering, under any pretext. There is no lien on the certificate of the students since the certificate of the student is his/her property. This Court opines that the right of students to obtain their Certificates after completion of petitioners' courses cannot be denied by the concerned authorities merely because the tuition fee is due and on the ground that the Government of Telangana had not yet released the pending fee reimbursement amounts. This Court opines that if any amount is due from the petitioners towards such fees, the proper course available to the respondents is to initiate appropriate proceedings against the concerned for recovery before the competent Court and coercive tactics cannot be adopted by the 5th respondent to make the petitioners pay the tuition fee for return of their own documents. This Court opines that there is no justification on the part of the 5th

respondent in withholding the Transfer Certificates of the petitioners for non-payment of tuition fee.

15. A bare perusal of the specific instructions vide Lr.No.0508/TGCHE/Refund of Originals/2024 dated 05.08.2024 issued by the Secretary, Telangana Council of Higher Education, Hyderabad addressed to all the Registrars of Universities (referred to and extracted above) clearly indicates that specific instructions had been issued by the Government instructing all the affiliated Private Colleges within its jurisdiction not to insist on payment of tuition fee by the students who are eligible for the fee reimbursement from the State Government. Further as per the guidelines of UGC, colleges cannot withhold or refuse to return any document such as of certificates of degree, diploma or any other award or other document deposited with it by students. Therefore duly taking into consideration the view of the various High Courts on the subject issue in various Judgments, referred to and extracted above, this Court opines that petitioners are entitled for grant of relief as prayed for in the present writ petition.

16. Taking into consideration :

(a) The aforesaid facts and circumstances of the case,

(b) The observations on the subject issue pertaining to withholding of original certificates of the students, by the Authorities concerned in the Judgments of the various High Courts (referred to and extracted above),

(c) The order of this Court dated 08.10.2025 passed in W.P.No.25952 of 2025 (referred to and extracted above),

(d) The UGC guidelines, dated 23.04.2007 in particular, paragraph No.2 (referred to and extracted above),

(e) The specific instructions vide Lr.No.0508/TGCHE/Refund of Originals/2024 dated 05.08.2024 issued by the Secretary, Telangana Council of Higher Education, Hyderabad addressed to all the Registrars of Universities (referred to and extracted above),

(f) The discussion and conclusion as arrived at paragraph Nos.12 to 15 of the said order,

The Writ Petition is allowed as prayed for. The 5th respondent is directed to issue the original academic

certificates of the petitioners i.e., Long Memo, Study Conducts of SSC, Intermediate, all Semesters Memo, Transfer Certificate, Study Conduct, and Bonafide Certificates along with Provisional and Consolidated Marks Memos of Engineering to the petitioners herein by duly taking into consideration the observations in the various judgments (referred to and extracted above) and the specific instructions issued by the Secretary Telangana Council of Higher Education, Hyderabad, vide Lr.No.0508/TGCHE/Refund of Originals/2024 dated 05.08.2024 to all the Registrars of the Universities including the 4th respondent University herein(referred to and extracted above) and also the UGC guidelines, dated 23.04.2007 (referred to and extracted above) within a period of one (01) week from the date of receipt of a copy of this order. However, there shall be no order as to costs.

The miscellaneous applications, if any pending, shall stand closed.

//TRUE COPY//

SD/- L. VIJAYA LAXMI
ASS STANT REGISTRAR

SECTION OFFICER

To,

1. The Chief Secretary Telangana Secretariat Road, The State of Telangana, Central Secretariat, Khairatabad, Hyderabad -500004.
2. The Principal Secretary, The State of Telangana, Higher Education Department, Secretariat Road, Central, Secretariat, Khairatabad, Hyderabad - 500004.
3. The Chairman Telangana Counsel for Higher Education Hyderabad, Opposite. Mahavir Hospital Masab tank, Hyderabad-500028.
4. The Vice Chancellor, Jawahar Nehru Technological University, Kukatpally, Hyderabad.

5. The Chairman and Managing Director H.S.Saini Ibrahimpatnam, The Guru Nanak Institutions (GNIT), R.R District, Hyderabad-501506.
6. One CC to Sri Y V S S Siva Sarma, Advocate [OPUC]
7. Two CCs to GP for General Administration, High Court for the State of Telangana, at Hyderabad [OUT]
8. Two CCs to GP for Higher Education, High Court for the State of Telangana at Hyderabad [OUT]
9. One CC to Sri Malipeddi Srinivas Reddy, SC for JNTU[OPUC]
10. One CC to Sri Sai Babu Advocate[OPUC]
11. Two CD Copies

T J



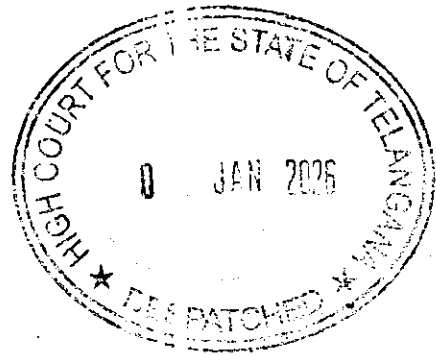
HIGH COURT

CC TODAY

DATED:24/12/2025

ORDER

WP.No.38463 of 2025



**ALLOWING THE WRIT PETITION
WITHOUT COSTS**

(15) MT
9/1/26